

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 366/GT/2020

Subject: Petition for seeking truing up of tariff for the 2014-19 Tariff Period in respect of Barsingsar Thermal Power Station (250 MW)

Petition No. 386/GT/2020

Subject: Petition for determination of tariff for the 2019-24 Tariff Period in respect of Barsingsar Thermal Power Station (250 MW)

Petitioner : NLC India Ltd.

Respondents : JVVNL and 2 others

Date of Hearing : **23.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Surbhi Kapoor, Advocate, NLCIL
Shri Anukirat Singh, Advocate, NLCIL
Shri Ravi. S, NLCIL
Shri Vasughi. P, NLCIL
Shri P. Ravikumar, NLCIL
Shri Srinivasan. A, NLCIL
Shri Anand K Ganesan, Advocate, RUVNL
Ms. Swapna Seshadri, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Sugandh Khanna, Advocate, RUVNL
Ms. Kritika Khanna, Advocate, RUVNL

Record of Proceedings

These petitions were called out for virtual hearing.

2. The learned counsel for the Petitioner made oral submissions in these matters. She also submitted that in case any clarification/additional information is required, the Petitioner shall furnish the same.
3. The learned counsel for the Respondent, RUVNL referred to the reply and made detailed oral submissions in these matters.
4. The Commission, after hearing the parties, directed the Petitioner to furnish additional information on the following, on or before **30.9.2022**, after serving copy to the Respondents.



For the 2014-19 Tariff Period

- (i) Re-submit Form 9A with details of the provision of the Regulations under which the additional capitalization has been claimed along with justification;
- (ii) Details of assets decapitalized to be claimed (if any) as per Form 9Bi.
- (iii) Details of assets to be claimed under exclusion (if any) as per Form 9D.
- (iv) Audited Financial Statements for the period from 2014-15 to 2018-19.
- (v) Reconciliation with Audited Accounts as per Form 9C.
- (vi) Justification for the claim of capital spares as per Form 17 and to certify that they have not been included elsewhere;
- (vii) Liability flow statement as per Form 18.
- (viii) Calculation of Weighted Average Rate of Interest (WAROI) as per Form 13.
- (ix) Calculation of depreciation as per Form 11;
- (x) Cost of limestone for preceding 3 months of 1.4.2014 as per Form 16;
- (xi) The demand notice issued by Executive Engineer, IGNP, Bikaner for claim of water charges. Also, to justify the inclusion of personnel charges and other charges like O&M of water carrier system, spare consumption & power consumption of water carrier system as a part of water charges and to certify that they are not included elsewhere.

For the 2019-24 Tariff Period

- (i) Re-submit Form 9A with details of the provision of the Regulations under which the additional capitalization has been claimed along with justification. Also, documentary evidence, in support of claim of high value items like OEM letters along with details of decapitalization of items (if any).

5. The Respondents are directed to file their replies by **14.10.2022** with copy to the Petitioner, who may file its rejoinder, if any, by **21.10.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.
6. Subject to the above, order in the petitions were reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

